

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-510
IB-102/ND/2021

IN THE MATTER OF:

M/s Super Medical AID

Vs.

Medeor Hospital Ltd. (Formely Known As Rockland Hospital Ltd.)

....Applicant

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 23.02.2022

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

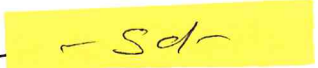
For the Applicant : Saloni Mahajan, Proxy counsel

For the Respondent : Abhishek Singh, j.Amal Anand, Elvin Joshy, Kirtika Chhatwal

ORDER

On perusal of averments made in Part-IV of the application, we notice that the total amount of default is of Rs. 55,90,000/- only and the present application is filed on 08.02.2021. Therefore, in terms of the order passed by the Hon'ble NCLAT in Jambo Paper Products, the application is not maintainable, as the minimum threshold to initiate CIRP is Rs. 1 crore under Section 4 of the IBC. According, the present application is **dismissed being not maintainable.**


(HEMANT KUMAR SARANGI)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)